

**Application in
State vs. Sandeep Dhillu @ Pehalwan @ Jasvir
FIR No.77/2018
U/s 3/ 4 MCOC Act
PS : Special Cell**

03.08.2020

The proceedings in this case are being done through video conferencing and the undersigned has conducted the proceedings through video conferencing from my residence.

Present : Sh. Dharam Chand, Addl. PP for State, through VC.
Inspector Neeraj Kumar, Special Cell, through VC.
Sh. Yogesh Kumar, Ld. LAC for accused Sandeep Dhillu @ Pehalwan @ Jasvir s/o Late Sh. Inder Singh, R/o Village Jasor Khedi, Tehsil Bahadurgarh, Distt. Jhajjar, Haryana, through VC.

Present is an application filed on behalf of IO for 30 days judicial custody remand of accused Sandeep Dhillu @ Pehalwan @ Jasvir. Accused was arrested in this case on 08.07.2020. He was produced before me on 09.07.2020 and since then he has been in police custody remand. Police custody remand of the accused expires today. Hence, the present application has been moved seeking 30 days judicial custody of accused Sandeep Dhillu @ Pehalwan @ Jasvir . The accused has been arrested for offences u/s 3 & 4 MCOC Act. The other two accused persons have been arrested, one of whom is still on police custody remand

Considering the seriousness of the offences and the stage at which the investigation is, the application at hand is allowed. Accused Sandeep Dhillu @ Pehalwan @ Jasvir is remanded to judicial custody remand for 30 days. He be produced through VC on 02.09.2020.

Copy of the order be sent through E-mail to concerned Jail Superintendent, Tihar, New Delhi and be also sent to the IO through E-mail.

Order be uploaded on the website of Delhi District Court.

**(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
03.08.2020
(Through VC)**

It is certified that Video Conferencing was held in an uninterrupted manner and during the proceedings, no objections were raised by either of the parties regarding the connectivity i.e. audio or visual quality.

Reader/03.08.2020